

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 20028/2022

[Arising out of impugned final judgment and order dated 17-08-2022 in WP No. 21135/2022 passed by the High Court of Judicature at Madras]

PAVUL YESU DHASAN

Petitioner(s)

VERSUS

THE REGISTRAR, STATE HUMAN RIGHTS COMMISSION
OF TAMIL NADU & ORS.

Respondent(s)

(IA No. 167959/2022 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT

IA No. 167958/2022 - EXEMPTION FROM FILING O.T.

IA No. 128575/2023 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES)

Date : 30-04-2025 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ABHAY S. OKA
HON'BLE MR. JUSTICE UJJAL BHUYAN

For Petitioner(s) :

Mr. P V Yogeswaran, Adv.
Dr. Ram Sankar, Adv.
Mrs. Harini Ramsankar, Adv.
Mr. Y Lokesh, Adv.
Mr. Ashish Kumar Upadhyay, Adv.
For M/S. Ram Sankar & Co, AOR

For Respondent(s) :

Ms. R. Shase, AOR
Mr. Balaji Thiagaragan, Adv.
Mr. Sibi Kargil, Adv.

Mr. Sabarish Subramanian, AOR
Mr. Vishnu Unnikrishnan, Adv.
Mr. Danish Saifi, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Leave granted.

The appeal is dismissed in terms of the signed Reportable order.

Pending applications also stand disposed of.

(ANITA MALHOTRA)
AR-CUM-PS

(AVGV RAMU)
COURT MASTER

(Signed Reportable order is placed on the file.)